

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No.759/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th January 2018, 10.30 A.M

Name of the Company	State Bank of India-Vs-Visa International Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. POONAM KESWANI, ADVOCATE
FOR INDIALAW, LLP
2. Dwaipayan Ghosh, Advocate
FOR INDIALAW LLP
3. ARITRA BASU, ADV.

Applicants

Keswani
18/01/18

Ghosh
18/1/18

1. MANJU BRUTERIA, ADV
2. DEBARGHA BASU, ADV
3. NIKITA JHUNJHUNWALA, ADV

Corporate Debtor

NJ
18/1/18

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has made a request that time may be given for filing reply. Prayer is allowed. 7 days' time is granted for filing reply with a copy in advance to the opposite party. Thereafter rejoinder, if any,

may be filed within 7 days with a copy in advance to the opposite party.

List it on 12/02/2018 for admission.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)